

## LEAVE RULES

\*1140. **Shri Vittal Rao:** Will the Minister of Railways be pleased to state:

(a) whether the liberalised leave rules have been enforced on the ex-N. S. Railway sector of Central Railway; and

(b) if the reply to part (a) above be in the affirmative whether they would be given retrospective effect from 1st April, 1950?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) The Liberalised Leave Rules have been made applicable on the ex-N.S. Railway sector of the Central Railway, but the staff in service prior to integration (1-4-1950) have been given the option to elect those rules or to retain their existing leave rules.

(b) Yes. In the case of those who elect the Liberalised Leave Rules, the rules will be given retrospective effect from 1-4-1950.

## DEATH OF CATTLE IN KURNOOL DISTRICT

\*1141. **Shri Seshagiri Rao:** Will the Minister of Food and Agriculture be pleased to refer to the reply to the short notice question No. 34 regarding new problems of Rayalaseema answered on the 6th June, 1952 and state whether it is a fact that a greater number of cattle died in Kurnool District and Sugalis were highly affected;

(b) whether it is a fact that relief work for the agricultural labourers was completely dislocated and poor people were badly hit; and

(c) what action is taken by Government to alleviate the suffering and loss of (i) Sugalis and (ii) ordinary agricultural labourers?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** (a) to (c). The information has been called for from the State Government and will be laid on the Table of the House as soon as it is received.

## FAMINE CONDITIONS IN COASTAL AREAS OF MADRAS

\*1142. **Shri Rajagopala Rao:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether famine conditions prevail in Chipurupalli Taluq and the Coastal area of Srikakulam district in Madras State; and

(b) if so, what action Government propose to take to avert the famine conditions?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** (a) No, Sir.

(b) Does not arise.

## PUBLIC ACCOUNTS COMMITTEE REPORT

228. **Shri M. L. Dwivedi:** (a) Will the Minister of Railways be pleased to refer to para (ii) on 13 of the second Report of the Public Accounts Committee on the accounts of 1948-49 and place on the Table of the House a statement containing a list of works commenced by Executive Departments without preparation of detailed estimates in contravention of the Code rules?

(b) Is there no machinery to see that the departments do not incur expenditure or undertake a scheme which may eventually involve expenditure from public funds until the detailed estimates in respect of any project has been sanctioned?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) A list of such works is given in Annexure A (i) of the Appropriation Accounts of Railways in India for 1948-49, Part II.

(b) Machinery exists to see that works are not started without detailed estimates, except under special circumstances. In such cases, works are taken in hand only after administrative approval of competent authority is obtained.

## RAILWAY GRAINSHOPS

229. **Shri Rajagopala Rao:** Will the Minister of Railways be pleased to state:

(a) the total loss in the Grainshops in all the Railways in 1950-51 and 1951-52; and

(b) the turnover in grainshops and the percentage of loss to the turnover?

**The Minister of Railways and Transport (Shri L. B. Shastri):** (a) Rs. 9.48 lakhs in 1950-51 and approximately Rs. 10.23 lakhs in 1951-52.

(b) In 1950-51 grain and other commodities bought at a total cost of Rs. 16.15 lakhs were sold for Rs. 8.29 lakhs; the total loss including overhead charges was as stated in (a) above. The percentage of loss on cost price in 1950-51 was 59.

In 1951-52, grain and other commodities bought at a total cost of Rs. 17,97 lakhs were sold for Rs. 9,48 lakhs. The percentage of loss over cost price in 1951-52 was 57.

All the figures for 1951-52 are inclusive of the ex-States Railways but are approximate as the actual figures for the last 3 months are not readily available.

**P. AND T. OFFICES IN PUNJAB AND HIMACHAL PRADESH**

**230. Shri Hem Raj:** Will the Minister of Communications be pleased to state:

(a) the number of post and telegraph offices opened in the years 1950-51 and 1951-52, district-wise, in the States of Punjab and Himachal Pradesh;

(b) how many of them were opened in urban areas and how many in rural areas;

(c) the extent of the area and the number of the population which they are serving;

(d) how many post offices Government propose to open in these States during the year 1952-53; and

(e) what number is allotted to urban and what to rural areas, district-wise?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) and (b). A statement giving the information is placed on the Table of the House. [See Appendix V, annexure No. 56.]

(c) Information about the area served by the new offices is not readily available. In regard to population, it is expected that the new P. and T. offices will benefit roughly over 6 lakhs of people in the Punjab and over half a lakh in Himachal Pradesh.

(d) and (e). No numerical target has been fixed. In rural areas, there are now no villages in the States of Punjab and Himachal Pradesh with a population of 2,000 or more that remain to be provided with post offices.

**GOVERNMENT SERVANTS CONDUCT RULES**

**231. Sardar Lal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are considering revision of Government Servants Conduct Rules to bring them in consonance with the provisions of the Constitution of India;

(b) if the reply to part (a) above is in the affirmative, whether approval of the Parliament will be taken before their promulgation; and

(c) if the reply to part (a) above is in the negative, the reasons therefor?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes, Sir.

(b) and (c). Revised rules will be made by the President under the proviso to article 309 of the Constitution which does not require the approval of Parliament. However, copies of the revised rules will, when published, be supplied to the Library of Parliament and also placed on the Table of the House.

**CIVIL SERVICES (CLASSIFICATION, CONTROL AND APPEAL) RULES**

**232. Sardar Lal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are considering amending Civil Services (Classification, Control and Appeal) Rules in view of provisions of the Constitution of India; and

(b) if so, when such amendments will be promulgated?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Yes, Sir.

(b) The formulation and implementation of a number of Service Organization Schemes is now in progress. The final classification of the Services and the specification of controlling authorities can only be done after this work has been completed. As regards rules relating to disciplinary proceedings, the hon. Member's attention is invited to the answer given by me to the Unstarred Question No. 96 on the 5th June, 1952. For these reasons it is not possible to give a definite reply to this part of the question.

**DIBIAPUR-PHAPHUND RAILWAY LINE**

**233. Shri Badshah Gupta:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that there was a scheme under the contemplation of Government to connect Etawah, Mainpuri and Etah Districts by constructing a new Railway line from Dibiapur-Phaphund in Etawah District to Mainpuri and Etah;

(b) what is the present position of the scheme; and

(c) whether any survey operations were undertaken in this connection?